

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 2897 of 2020**

1. Babita Devi
2. Sukar Pandit
3. Radhiya Devi
4. Manish Pandit
5. Raj Kumar Pandit.

**... .. Petitioners**

**-V e r s u s -**

1. The State of Jharkhand
2. Punam Devi

**... .. Opposite Parties**

**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK  
(Through: Video Conferencing)**

For the Petitioners : Mr. Ramawatar Choubey, Advocate.  
For the State : Mr. V.N. Jha, APP

**02/09.09.2020**

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Apprehending their arrest, petitioners have filed the instant application for grant of anticipatory bail in connection with C. Case No. 1479 of 2019, for the offences under Sections 4 of D.P. Act.

Mr. Ramawatar Choubey, learned counsel appearing for the petitioners submits that petitioners are innocent and have not committed any offence alleged by the complainant. Learned counsel submits that petitioner No. 1 is the elder 'gotni', petitioner No. 2 is the father-in-law, petitioner No. 3 is the mother-in-law, petitioner No. 4 is the dewar and petitioner No. 4 is the Bhaisur of the complainant. Learned counsel submits that complainant had an adulterous relation with one Bijai Pandit and when the petitioners object the same, they have been falsely dragged in the instant complainant case. Learned counsel further argues that there is no likelihood of their absconding, if the petitioners are enlarged on anticipatory bail.

Mr. V.N. Jha, learned APP vehemently opposes the contention of the petitioners.

In the facts and circumstances, I am inclined to enlarge the petitioners on bail.

Hence, in the event of arrest by the police or surrender before the Court below within a period of four weeks from today, the petitioners named above shall be enlarged on bail on furnishing bail bonds of **Rs.20,000/- (Rupees Twenty Thousand)** each, with two sureties of the like amount each, to the satisfaction of learned J.M., 1<sup>st</sup> Class, Kodarma, in connection with Complaint Case No. 1479 of 2019, subject to fulfillment of the condition as laid down under Section 438 (2) Cr.P.C.

**(Dr. S. N. Pathak, J. )**